

The Assam Land (Requisition and Acquisition) (Amendment) Bill, 2022

A BILL

further to amend the Assam Land (Requisition and Acquisition) Act, 1964.

Preamble

Whereas, it is expedient further to amend the Assam Land (Requisition and Acquisition) Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XV of
1964

It is hereby enacted in the Seventy-third Year of the Republic of India as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Land (Requisition and Acquisition) (Amendment) Act, 2022.
- (2) It shall have the like extent and the principal Act.
- (3) It shall come into force at once.

Amendment of
section 16

2. In the principal Act, in section 16, for the words "be punishable with imprisonment for a term which may extend to one year or with fine which may extend to two thousand rupees or with both" appearing after the words "he shall", the words "be punishable with a fine of at least rupees twenty five thousands which may extend to rupees one lakh" shall be substituted.

Das

PREPARED BY THE
LEGISLATIVE DEPARTMENT
ON 14.12.2022

Statement of Objects and Reasons

The object of the Bill is to amend the penalty provisions under Section – 16 of the **Assam Land (Requisition and Acquisition) Act, 1964**.

In view to facilitate business friendly environment in the state through reforms under Ease of Doing Business (EoDB), the Department is carrying out systematic exercises to simplify, streamline, de-criminalize and remove redundant laws/ regulations. Special emphasis has been placed on de-criminalization of such omissions / commissions which can be otherwise disposed of through civil proceedings, fines etc.

The Revenue and D.M. Department, therefore, came up with a proposal seeking approval of the Cabinet for placing the Assam Land (Requisition and Acquisition) (**Amendment**) Bill, 2022 in the winter session of Assam Legislative Assembly to amend the Act.

The Cabinet in the meeting held on 15/12/2022 approved the proposal with a direction to place in the winter session of the Assam Legislative Assembly in form of a Bill as proposed by the Department.



(Jogen Mohan)

MINISTER

Revenue & DM Department
Assam, Dispur



(Hemen Das,)

Principal Secretary

Assam Legislative Assembly
Assam, Dispur

Financial Memorandum

The Bill will not require any expenditure from the Consolidated Fund of the State once it comes into force.



(Jogen Mohan)
MINISTER
Revenue & DM Department

Memorandum of Delegated Legislation

There is no delegation of legislative powers proposed in the Bill.



(Jogen Mohan)

MINISTER

Revenue & DM Department

Existing provision of the Assam Land (Requisition and Acquisition) Act, 1964 and the proposed provision of the Assam Land (Requisition and Acquisition) (Amendment) Bill, 2022:

Existing provision	Proposed provision
<p>Section-16 (Penalty)</p> <p>“If any person contravenes any order made under this Act he shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to two thousand rupees or with both.”</p>	<p>In the principal Act, in section-16, for the words “be punishable with imprisonment for a term which may extend to one year or with fine which may extend to two thousand rupees or with both” appearing after the words “he shall”, the words “be punishable with a fine at least rupees twenty five thousands which may extend to rupees one lakh” shall be substituted.</p>